

बीकानेर जिप्सम लिमिटेड

* 432. श्रीमती लक्ष्मी कुमारी चूंडावत :
क्या इस्पात और खान मंत्री यह बताने की
कृपा करेंगे कि :

(क) क्या यह सच है कि बीकानेर
जिप्सम लिमिटेड का प्रबन्ध हाथ में लेने का
प्रश्न सरकार के विचाराधीन है; और

(ख) यदि हा, तो इस सम्बन्ध में कब
तक निर्णय किये जाने की सम्भावना है ?

† [BIKANER GYPSUM LTD.]

432. SHRIMATI LAKSHMI KUMARI
CHUNDAWAT . Will the Minister
of STEEL AND MINES be pleased to
state :

(a) whether it is a fact that the ques-
tion of taking over the management of
the Bikaner Gypsum Limited is under
the consideration of Government ;
and

(b) if so, by when a decision is likely
to be taken thereon ?]

इस्पात और खान मंत्रालय में राज्य
मंत्री (श्री शाह नवाज खॉं) : (क) और
(ख) जानकारी एकत्रित की जा रही है और
सभा पटल पर रखी जाएगी ।

† [THE MINISTER OF STATE IN THE
MINISTRY OF STEEL AND MINES
(SHRI SHAH NAWAZ KHAN) :
(a) and (b) The information is being
collected and will be laid on the Table of
the House.]

SETTING UP OF PANEL TO REVIEW
BONUS ISSUE

433. DR. Z. A. AHMAD : Will the

Minister of LABOUR AND REHABILI-
TATION be pleased to state:

(a) whether Government have under
consideration any proposal to set up a
panel to consider the question of raising
minimum bonus; and

(b) if so, the details thereof ?

THE MINISTER OF LABOUR AND
REHABILITATION (SHRI R. K. KHA-
DILKAR): (a) A Committee has already
been constituted to review the operation
of the Payment of Bonus Act, 1965.

(b) A copy of Resolution showing the
composition and terms of reference was
placed on the Table of the Sabha on
12.5.1972

DUTTA CENTRAL KAJORA COLLIERY

434. SARDAR AMJAD ALI:
SHRI KALYAN ROY:

Will the Minister of LABOUR AND
REHABILITATION be pleased to
state ;

(a) what steps have been taken by
Government against the Management of
the Dutta Central Kajora Colliery in West
Bengal for continuous illegal lock-out ;
and

(b) what is the total period of lock-
out of the colliery ?

THE MINISTER OF LABOUR AND
REHABILITATION (SHRI R. K.
KHADILKAR): (a) The continuance of
the lock out in the colliery was prohibited
by Government's order dated 28.6.7.
Thereafter the Management was prosecut-
ed under S 24 (1) (ii) of the Industrial
Disputes Act, 1947, for continuing the
lock out in spite of the prohibition
order.

(b) The colliery continues to be under
lock-out since 8.7.67.